²27 Papers Laid

place outside India at the end of the said visit.

(viii) G.S.R. No.83 dated the 6th February, 1989 exempting His Highness The Aga Khan, Her Highness the Begum Khan and twelve members of the delegation on their visit to India from 2nd February, 1989 to 14th February 1989 from payment of foreign travel tax leviable under sub-section (1) of section 35 of the said act, in respect of their international journey to any place outside India at the end of the said visit. [Placed in Library *See* No- LT-7400/89 for (i) to (viii).

Report and Accounts (for the period from 12th December 1986 to 31st March, 1988) of the Indian Railway Finance Corporation Limited, New Delhi and related papers

रेल मंद्रालय में उपमंत्री (श्री महावोर प्रताद): श्रोमन्, कम्प्रती ग्रधि-नियम 1956 को घारा 619क की उपत्रारा (1) के ग्रशोन निम्नलिखित पत्रों को एह-रह प्रति (ग्रंग्रेजी तया हिन्दी में) समा पटल पर रखता हूं:---

(i) 12 दिसम्बर, 1986 से 31 मार्व, 1988 तक को अवधि के लिये इण्डितन रेनते फाइर्रेस कारपोरेशन लिग्रिडेड, नई दिल्लों का पहना वार्षिक प्रतिदेदन और लेखे, लेखाओं पर लेखा-परीक्षकों के जन्दिदन और उस पर भारत के निगंत्रक-प्रहानेखापरीक्षक को टिप्गीय्यों सहित।

(ii) कारगोरेजा के कार्यकरण की . सरकार द्वारा सगोता।

[पुस्त कलग में रवी गई (i) ग्रीर (ii) के लिए देविये संख्या एतः टो०-7432/89]

. કે પ્રત્ય સ્વીર

Notifications of the Ministry of Surface Transport (Ports Wing)

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL) : Sir, I beg to lay on the Table, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 a copy each (in English and Hindi) of the following Notifications of the Ministry of Surface Transport (Ports Wing) :--

(i) G.SR. No. 15(E) dated the 9th January, 1989, publishing the approval of the Kandla Port Trust (Distraint or Arrest and Sales of Vessels) Regulations, 1988. [Placed in Library. *See* No. LT-7416/89].

(ii) G.S.R. No. 20(E), dated the 10th January, 1989, publishing the approval of the Madras Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1988. [Placed in Library, *See* No. LT-7230/89].

(iii) G.S.R. No. 39(E) dated the 19th January, 1989, publishing the approval of the Tuticorin Port Trust (Distraint or Arrest and sale of Vessels) Regulations, 1988. [Placed in Library, *See* No. LT-7416/89].

[The Deputy Chairman in the chair]

APPEAL TO OPPOSITION TO END BOYCOTT OF HOUSE

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir) Madam, I want to make a point of personal explanation. Yesterday, Madam Deputy Charirman, I was told by a Member of the opposition that they felt that the statement by Shri Rajiv Gandhi in the Lok Sabha was not adequate. He mentioned two points on which, according to him, this explanation was not adequate. Number one was that the